

**GOVERNMENT OF INDIA  
CIVIL AVIATION  
LOK SABHA**

STARRED QUESTION NO:23  
ANSWERED ON:14.03.2012  
AIRLINES FLOUTING SAFETY NORMS  
Shekhar Shri Neeraj;Yadav Shri Ranjan Prasad

**Will the Minister of CIVIL AVIATION be pleased to state:**

- (a) whether incidents of safety lapses especially by low cost carriers have come to the notice of the Government/DGCA recently;
- (b) if so, the details of such cases reported in 2011 and 2012 so far alongwith the nature of safety norms flouted, case-wise and airline-wise;
- (c) the action taken by the DGCA/Government against such erring airlines, airline-wise; and
- (d) the steps taken/proposed to be taken to safeguard the interests of passengers?

**Answer**

MINISTER OF CIVIL AVIATION (SHRI AJIT SINGH)

(a)to(d): A statement is laid on the Table of the House.

Statement referred to in the parts (a) to (d) of the Lok Sabha Starred Question No. 23 for 14.03.2012 regarding "Airlines Flouting Safety Norms".

(a)to(c): Yes, Madam. Details of safety related lapses and action taken in 2011 and 2012 is at Annexure I.

(d): The Directorate General of Civil Aviation (DGCA) has taken several measures to enhance safety of the passengers as per Annexure II.